



2026:AHC:8965

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19480 of 2025

Vijendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

At the very outset, Sri Ramendra Kumar Shukla, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein questioning the order dated 09.12.2020 cancelling the order of regularisation, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

Learned counsel for the respondents have no objection to the same.

The writ petition is **dismissed** as withdrawn with liberty aforesaid.

Instructions filed today are kept on record and marked as Appendix 'A'.

Let a copy of the petition be served upon the learned counsel for the writ petitioner.

January 14, 2026

A. Prajapati

(Vikas Budhwar,J.)